

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MISCELLANEOUS APPLICATION NO. 102 OF 2025

IN

ORIGINAL APPLICATION NO. 142/2024

IN THE MATTER OF:

SURENDER

.....APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENT(s)

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THROUGH COUNSEL



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DATE: 29.08.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MISCELLANEOUS APPLICATION NO. 102 OF 2025

IN

ORIGINAL APPLICATION NO. 142/2024



IN THE MATTER OF:

SURENDER

.....APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENT(s)

RESPONSE ON BEHALF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 06.08.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Ankit Singh, aged about 38 years, S/o Sh. Ajit Singh, presently posted as Regional Officer, UPPCB, Ghaziabad, do hereby solemnly affirm and state as under:-

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.



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2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

i. Proceedings in Original Application

3. That in the Original Application the Al-Nasir Export Pvt Ltd. was impleaded as Respondent No. 3. That the Hon'ble Tribunal disposed of the said application vide order dt. 16.08.2024 directing as under:

“21. In view of the report filed by the Joint Committee, the present original application is disposed of accordingly with the direction to respondent no. 2-UPPCB to periodically monitor the operation of the slaughter house by the Project Proponent for ensuring requisite compliance with the environmental norms and direction to respondent no. 3-M/s. Al Nasir Export Pvt. Ltd. to carry out further plantation particularly of aromatic plants on the boundary as well as inside the premises of the slaughter house.

22. A copy of this order be sent to the Member Secretary of respondent no. 2- Uttar Pradesh State Pollution Control Board and respondent no. 3M/s. Al-Nasir Export Pvt. Ltd. by email for requisite compliance.”



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ii. Miscellaneous Application by Industry

4. That subsequently, a miscellaneous applicant has been filed by M/s Al-Nasir Export Pvt Ltd situated at Bhoorgarhi Dasna, Ghaziabad, U.P. seeking reinstate and revalidate the consent to operate dated 23.08.2024 issued by UPPCB for operation of integrated meat processing plant with modern abattoir (Slaughterhouse) at extended capacity.

II. NOCS AND CONSENTS GRANTED TO THE UNIT

5. That it is humbly submitted that initially the unit had established a meat processing plant after obtaining NOC from UPPCB and District Magistrate, Ghaziabad on dated 11.08.2008 & 25.07.2007 respectively. Copies of the NOCs have been annexed herewith as **ANNEXURE A-1**.

6. That subsequently, the UPPCB issued Consent to Establish (CTE) to the unit dated 27.11.2013 for establishment of Modern Slaughterhouse with capacity the slaughtering of Buffalo-200 Nos/day and Sheep/Goat-100 Nos/day.

A Copy of the CTE dt. 27.11.2013 has been annexed herewith as **ANNEXURE A-2**.



7. That in pursuance to the above mentioned CTE, UPPCB has issued Consent to Operate to the unit on 12.03.2020 with capacity the

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slaughtering of Buffalo-200 Nos/day and Sheep/Goat-100 Nos/day, with validity up to 31.12.2024.

A Copy of the CTO dt. 12.03.2020 has been annexed herewith as **ANNEXURE A-3.**

8. That thereafter, the UPPCB issued CTE on dated 21.09.2020 for the installation 6.0 TPH (Tons per hour) PNG and multi-fuel (Rice husk and Wood) standby boiler in the unit only. Further as per specific condition no. 01 of the CTE, it is imposed that there will be no increase in the production capacity, process, raw materials etc.

A Copy of the CTE dt. 21.09.2020 has been annexed herewith as **ANNEXURE A-4.**

9. That further, the UPPCB issued CTO dated 23.08.2024 for production of frozen meat-114MTD, co-product tallow-12MTD and MBM-30MTD using live buffaloes 200 nos per shift and sheep/goat-100nos/Shift as raw material only. Subsequently the project proponent got its amended CTO wrongfully in collusion with the then Chief Environmental Officer, Circle-1 vide letter dated 02.09.2024, wherein it is mentioned that in place of the earlier permission for 200 Buffalo/Shift and 100 Sheep & Goat/Shift, it shall now be read and treated as permission for processing of maximum 200 Buffaloes/Shift (i.e., 600 Buffaloes per day) and 100



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Goat/Sheep/Shift (i.e., 300 Goat/Sheep per day), resulting in production of Frozen Meat – 114 MTD, Tallow – 12 MTD, and MBM – 30 MTD.

Copies of the CTO 23.08.2024 and letter dt. 02.09.2024 have been annexed herewith as **ANNEXURE A-5**.

III. SHOW CAUSE NOTICE DT. 28.10.2024 ISSUED BY UPPCB

10. That the UPPCB issued a show cause notice dt. 28.10.2024 to the said unit. That the said notice states that in compliance of the order dated 17.02.2017 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 330/2001 "*Common Cause vs. Union of India*", W.P. No. 44/2004, Contempt Petition No. 124/2015 and connected W.P. No. 309/2003 – "*Laxmi Narain Modi vs. Union of India & Ors.*", and in furtherance of Government Order No. 3710/9-8-2017-2CS/12TC, Urban Development Section-8, Lucknow dated 07.07.2017, it is mandatory to obtain a No Objection Certificate (NOC) from the State Level Committee, on the recommendation of the District Level Committee, for the establishment of any abattoir. Whereas, pursuant to the online CCA application ID-27794409, the UPPCB vide **CTO dated 23.08.2024**, granted consent for slaughtering **200 buffaloes/per shift and 100 sheep & goats/per shift**, valid from 01.01.2025 to 31.12.2029. The aforesaid consent order permitted the industry to operate at an enhanced capacity as compared to the earlier consent order dated 12.03.2020. However, as per



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Government Order No. 3710/9-8-2017-2CS/12TC, Nagar Vikas Anubhag-8, Lucknow, Government of U.P dated 07.07.2017, for such enhanced capacity, an NOC from the District Level Committee and the State Level Committee is mandatory, which has not been submitted by the industry till date. That vide the said notice it has been directed to the industry to submit their explanation to the UPPCB within 7 days or an action shall be taken accordingly.

A Copy of the show cause notice dt. 28.10.2024 has been annexed herewith as **ANNEXURE A-6**.

A Copy of the Government Order dt. 07.07.2017 has been annexed herewith as **ANNEXURE A-7**.

IV. REVOCATION OF CTO DT. 23.08.2024

11. That the procedure laid down in order dated 07.07.2017 issued by Nagar Vikas Anubhag-8, Lucknow, Government of U.P. were violated by the unit and the industry did not obtain the NOC/approval from the District Level Committee and State Level Committee. Further in view of above the CTO dated 23.08.2024 issued to M/s Al-Nasir Export Pvt Ltd Situated at Bhoorgarhi Dasna, Ghaziabad, U.P. was revoked by UPPCB vide letter dated 14.11.2024 in accordance with the aforesaid order.

A copy of the 14.11.2024 has been annexed herewith as **ANNEXURE A-8**.



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12. That it is pertinent to mention here that for illegal extension of the slaughtering capacity in place of the earlier permission for 200 Buffalo/Shift and 100 Sheep & Goat/Shift, it shall now be read and treated as permission for processing of maximum 200 Buffaloes/Shift (i.e., 600 Buffaloes per day) and 100 Goat/Sheep/Shift (i.e., 300 Goat/Sheep per day), resulting in production of Frozen Meat – 114 MTD, Tallow – 12 MTD, and MBM – 30 MTD the UPPCB has instituted a disciplinary action against the concern erring office and a charge against him has also been issued on 02.01.2025, and disciplinary proceeding is under process.

13. That it is also worthwhile to mention here that the revocation order dated 14.11.2024 issued by the UPPCB has never been challenged before the Appellate Authority constituted under Section-28 of the Water (Prevention and Control of Pollution) Act, 1974 or any competent court of law, wherefore the said revocation order is treated to be as final.

14. That the UPPCB further issued Consent to Operate (CTO) dated 10.12.2024 for production capacity of slaughtering of buffalo-200 Nos/day and Goat/Sheep-100 Nos/day as requested by the unit vide application dt. 22.11.2024 to produce frozen meat-50MTD and by product Tallow-4.0MTD, MBM-11MTD which is valid up to 31.12.2029.



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A Copy of the application dt. 22.11.2024 has been annexed herewith as **ANNEXURE A-9**.

A Copy of the CTO dt. 10.12.2024 has been annexed herewith as **ANNEXURE A-10**.

13. Hence the NOCs, CTEs & CTOs granted to the said industry are prepared in a tabular format as under:

| Date | Type of Consent/Approval | Capacity Permitted | Validity |
|------------|---|---|-----------------------|
| 25.07.2007 | NOC – DM Ghaziabad | Meat processing plant | Granted only one time |
| 11.08.2008 | NOC – UPPCB | Meat processing plant | Valid for 03 years |
| 27.11.2013 | CTE – UPPCB | Buffalo – 200/day; Goat/Sheep – 100/day | Valid for 05 years |
| 21.09.2020 | CTE – UPPCB | Boiler (6.0 TPH PNG & multi-fuel) | 24.06.2025 |
| 23.08.2024 | CTO – UPPCB | Frozen Meat – 114 MTD; Tallow – 12 MTD; MBM – 10 MTD (200 buffaloes/per shift & 100 goats/sheep/per shift) | 31.12.2029 |
| 02.09.2024 | Amendment Letter for enhance capacity – UPPCB | 600 buffaloes/day & 300 goats/sheep/day | Same as above |
| 10.12.2024 | CTO – UPPCB | Frozen Meat – 50 MTD; Tallow – 4 MTD; MBM – 11 MTD (Buffalo – 200/day; Goat/Sheep – 100/day) | 31.12.2029 |

14. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal.

The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply



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with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

15. That in view of the abovesaid submission this Hon'ble Tribunal may be pleased to dispose of the present application accordingly.

16. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.


DEPONENT

VERIFICATION

Verified at Ghaziabad on this ____ day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 15 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.




ATTESTED
(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)


DEPONENT

29 AUG 2025



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विमानि खण्ड,
गान्धी नगर, लखनऊ

संदर्भ संख्या

सेवा में

में

अनापति एक्सपोर्ट प्र. लि.,
उद्योग, टकत, ई.ए. रोड, वेस्ट, वेस्ट,
शारीर बाग, नई दिल्ली-110004

दिनांक 11-3-88

विषय: पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में
विवरण / संशोधन के नवीनीकरण हेतु अनापति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापति स्वीकृत की जाती है।

1. अनापति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क)

स्थल :
खसरा नं.-2069,
भुर्यादा, हासवा, गाबिराबाद

(ख)

उत्पादन :
ग्रेजुम टफेलो ग्रीट-25 मीटर/दिन
सह-उत्पादन ग्रेजुम-1 मीटर/दिन, फेरी पीट-1 पीट/दिन

AL-NASIR EXPORTS PVT.

(ग) मुख्य कच्चे माल :
रां मीट (बोन हरिस) - ५० मीटन/दिन

(घ) औद्योगिक उत्प्रवाह की मात्रा :
४० किलो/दिन

(ङ) प्रयुक्त ईंधन :
एल.डी.ओ. व एच.एस.डी. - आवश्यकतानुसार

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति-रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

AL-NASIR EXPORTS PVT. LTD.

4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. धरेलू उत्प्रावह, जिसकी मात्रा ४.५ लिटर/दिन से अधिक नहीं होगी। सैटिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।
6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये विये गए आदेश की प्रति इस कार्यालय में दिनांक ३०.१.०८ तक अवश्य प्रस्तुत की जाए।

उद्योग द्वारा बोर्ड से पूर्व अनुमति प्राप्त बिना परिसर के भीतर पर्याप्त का कार्य न करे।

उद्योग प्रक्रिया जलित उत्प्रावह के शुद्धिकरण हेतु प्रस्ताव के अनुसार स्लैब सेक्टर तेल व ग्रीस, इन्वोल्टाइजेशन टैंक, रियेक्शन टैंक, प्रथमरी क्लोरीफायर, एरोशन टैंक (२अरब रक्ति के साथ) सेकेण्डरी क्लोरीफायर, ट्रीटेट वाटर स्लैजिंग टैंक, डंपल पीडियम फिल्टर स्लैज ड्राईंग बेड निर्माण किया जये।

शुद्धिकृत उत्प्रावह को मध्यसमय परिसर के भीतर बहावानी हेतु ग्रयोग में लिया जये तथा उत्प्रावह को अन्तिम निस्तारण बिन्दु तक पक्की या ढकी देन इस प्रकार निस्तारित किया जये जमे प्रकार के जल भराव की समस्या न हो।

उद्योग द्वारा कच्चे माल एवं उत्पाद का परिवहन बंद ए.सी.रेजीजरेटर साहन में किया जये सिटिंग व अनलोडिंग का कार्य कवर्ड रोड में किया जये, जिससे किसी दशा में न्यूसेंस/बर्ड का प्रदूषण की सम्भवता न रहे।

चाष की आपूर्ति हेतु प्रस्तावित ४ टन/घं. क्षमता के आयसल फायर्ड ब्वायलर से सम्बन्धित मूतल से ३० मी० ऊंची की जये।

विद्युत वैकल्पिक व्यवस्था के रूप में प्रस्तावित २५० व ३८० केवीए के डी.जी.सेट में इनकलोज व छत से ४-४ मी० ऊंची चिमनी लगाई जये।

सॉलिड वेस्ट के उपचर हेतु प्रस्तावित ड्राई रेपडरिंग प्लांट में प्रस्ताव के अनुसार वेट १२ मी० ऊंची चिमनी व दुर्गन्ध नियंत्रण हेतु चाषे फिल्टर की स्थापना की जये। ड्राई प्लांट में जाने से पूर्व सॉलिड वेस्ट का भण्डारण रेफीजरेटेड कवर्ड रोड में किया जये।

परिसर के कुल क्षेत्रफल के २० प्रतिशत भाग में हरित पट्टिकव विकसित कर तेजी से बढ़ने वाले, छायादार सुगन्धित प्रवृत्ति के वृक्ष का वृक्षरोपण किया जये।

पूजा जल के संरक्षण हेतु वर्ष के जल से रिचार्जिंग हेतु रूप टाप रेन हार्वेस्टिंग की करी जये।

अमीनिय लीकेज या अन्य आकस्मिक दुर्घटना से बचाव हेतु आल साइट मैनेजमेंट प्लान पर उसी के अनुरूप समस्त सुरक्षा उपकरण सुनिश्चित किये जये।

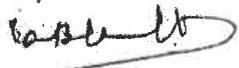
लोक दायित्व बीमा अधिनियम, १९९२ के प्राविधानों के अन्तर्गत उद्योग का बीमा करण

यह एन.ओ.सी. ३ वर्ष तक अवका पत्र दिनांक-३०.६.०८ के अनुक्रम में दी गई बी. जे. प्लान के ३ माह पूर्व तक, जो भी पहले हो, वैध होगा।

बैक बैंक से ऋण की शर्तों का अवसरानुसार अनुपालन करना सुनिश्चित कर, अनुपालन में करनी की उद्योग द्वारा बैंक गारण्टी की धरालि बोर्ड द्वारा अंतिम उपराली जयेगी, जिसका पूर्ण पत्र अपक होगा।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों से सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय


 सदस्य सचिव

पृष्ठांक सं.

/एन. ओ. सी.

तथा दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग क्षेत्र :
.....
राजियबाद
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड :
.....
राजियबाद
4.
.....

 AL NASIR EXAMINING (PVT.) LTD.
 मुख्य पर्यावरण अधिकारी

(वृत्त.....?)

Director

कार्यालय जिलामजिस्ट्रेट गाजियाबाद

पत्र सं० ५४४ जे०ए०-२/२००७/अ०ना०प०

दिनांक २५ जुलाई, २००७

प्रबंधक,

मैसर्स अल नसीर प्रा०लि०

खसरा सं० २७६१, भूडगढी डासना
गाजियाबाद।

कृपया अपने प्रार्थना पत्र दिनांक २५.०४.२००७ का संदर्भ ग्रहण करें, जिसमें मैसर्स अल नसीर प्रा०लि० खसरा सं० २७६१, भूडगढी डासना गाजियाबाद में मीट प्रोसेसिंग प्लांट स्थित ग्राम भूडगढी डासना गाजियाबाद में मीट प्रोसेसिंग कार्य करने हेतु अनापत्ति प्रमाण दिये जाने का अनुरोध किया है।

आपके उक्त प्रार्थना पत्र के परिपेक्ष्य में उपजिलाधिकारी गाजियाबाद, सी०ओ० पिलुखवा तथा क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियन्त्रण बोर्ड गाजियाबाद की जांच आख्याओं के आधार पर ईकाई में मीट प्रोसेसिंग का कार्य करने हेतु अनापत्ति प्रमाण पत्र इस शर्त के साथ निर्गत किया जाता है कि आप प्रदूषण नियन्त्रण बोर्ड द्वारा लगाई गई शर्तों का शत-प्रतिशत अनुपालन सुनिश्चित करेंगे तथा ईकाई में पशुवध का कार्य नहीं किया जायेगा।

यदि आपके द्वारा लगाई गई शर्तों का उल्लंघन किया गया तो, निर्गत किया गया अनापत्ति प्रमाण पत्र स्वतः ही निरस्त हो जायेगा।

A-11. Shukh
(अजय कुमार शुक्ला)
जिलामजिस्ट्रेट,
गाजियाबाद।



AL NASSIR EXPORTS PVT. LTD.

Director

CTE (POLLUTION-NOC)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी.सी, 12 वीं, विमूक्ति खण्ड, गंगमती नगर, लखनऊ

सदर संख्या: F33119/सी-1/एनओसी-जी-747/2013

दिनांक: 27-11-13

सेवा में,

पंजीकृत

गैरसत अल नदीर एक्सपोर्ट प्राइम लिमिटेड,
ग्राम मुरगढी, डारसना,
जिला-गोरखपुर।

विषय पर्यावरण प्रदूषण को दूर करने के लिए (प्रदूषण नियंत्रण अधिनियम, 1986 एवं वायु प्रदूषण नियंत्रण अधिनियम, 1987) के प्रावधानों के अन्तर्गत मार्बल प्रसंस्करण हेतु पर्यावरण सहायता।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक-5/2/13 का सदर में। आपके आवेदन पर विचार किया गया तथा कृपया अवगत है कि उद्योग को पर्यावरण प्रदूषण को दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के प्रावधानों के साथ सहायता अनापत्ति स्वीकृत की जाती है।

अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

- (क) सहायता- गैरसत अल नदीर एक्सपोर्ट प्राइम लिमिटेड, डारसना, नं० 2761, 2762, 2763 एवं 2765, ग्राम-ग्राम मुरगढी, डारसना, जिला-गोरखपुर। (जिलाधिकारी, गोरखपुर द्वारा प्राप्त 143 के अन्तर्गत जारी) प्रमाण पत्र के आदेशानुसार ही सहायता प्रदान।
- (ख) उत्पादन: क्लार्टर्ड गीट-50 मीटन/दिन।
- (ग) मुख्य कच्चा माल: मार्बल क्लार्टर हाउस हेतु 200 मीट्र एवं 100 मेट्र/बकरी भी क्लार्टरिंग का उपयुक्त।
- (घ) औद्योगिक उत्सर्गण की मात्रा 200 कि०ली०/दिन (केवल क्लार्टर्ड हेतु)
- (ङ) प्रयुक्त ईंधन: 5 टी०पी०एच० ब्याटलर हेतु राईस हल्क 50 टन/दिन एवं 10 टी०पी०एच० 10 टी०पी०एच० सेंडस (दो की क्षमता 750 को०ली०एच० एवं 2 की क्षमता 380 को०ली०एच०, हेतु डीजल अनापत्ति प्रमाणपत्र।

उपरोक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक चंदा, सचिव, हरित परिदृश्य, सहायक सुविधाओं सहित तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस आदेश के अन्तर्गत ही दसवीं सार्वजनिक निरीक्षण प्रकृत करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि यह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहायता प्राप्त न करे। जल एवं वायु सहायता प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि के कम से कम 2 माह पहले निर्दिष्ट तारीखों अथवा चंदा व उत्पादन पूर्व प्रथम आवेदन का उत्तरदायक बनने हुए इस आदेश के अन्तर्गत ही उद्योग को शुरुआत देनी चाहिए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध विना किराई पूर्व सूचना के विधिक कार्रवाई की जा सकती है।

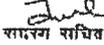
मैसर्स अल नासिर एक्सपोर्ट प्रा० लि०, ग्राम पूरगढी, झरना, गाजियाबाद

3

25. एम। सुदीपन न्यायालय के आदेश पर गठित राज्य स्तरीय समिति (क्रि.सं. 11.9.2012) द्वारा दिए गए निर्देशों का अनुपालन भी सुनिश्चित किया जाए।
26. राज्य स्तरीय हेगुलेटरी समिति (निर्मोहनाथी इंडीपेंडेंट आर्गनिक कृषिपालक एवं फॉस प्रसंस्करण हेगुलेटरी समिति) से भी अनुरोधित प्रमाण पत्र प्राप्त किया जाए।
27. न्यूसैचरीयल रॉट सी० 20.11.12.10.30 संख्या 26 से 28 की अनुपालना हेतु जगत श्री गायी रील गारण्टी रु० 19,00,000/- अनुपालन में करने की रक्षा में ध्यान करा दी जाएगी।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवम् सामान्य शर्तों का प्रभावी एवम् संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के संबंध में उद्योग द्वारा इस कार्यालय में 31.12.2013 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय,


सहायक सचिव

पृष्ठसंख्या २/०

/एन०ओ०सी०

तददिनांक

प्रतिलिपि

- 1 महाप्रबन्धक, जिला उद्योग बोर्ड, गाजियाबाद
- 2 क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
- 3 एपेंडो, कानिपय एवं उद्योग मंत्रालय, नाना हाकफ, एन०सी०यू०आई० गवन-3, सीरी औद्योगिक क्षेत्र, अमरत कान्ति मार्ग, नई दिल्ली-16

मुख्य पर्यावरण अभियंता
(पुल-1)



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
78826/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 12/03/2020

To ,

Shri MOHD SAALIM QURESHI
M/s AL NASIR EXPORTS PVT LTD
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.),GHAZIABAD,201015
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No :6933040

Dated :12/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. AL NASIR EXPORTS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.03.12 12:30:58 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.03.12 12:31:49+05'30'

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.AL NASIR EXPORTS PVT LTD vide

Consent Order No. 6933040/ Water

Dated : 12/03/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|----------------------------|------------------|---------------------------------|--|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 4 KLD | Septic Tank |
| 2 | Industrial | 200 KLD | ETP |

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|-------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 4 KLD |
| 2 | Total Suspended Solids | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | BOD | As per E.P Rules 1986 |
| 5 | Oil & Grease | As per E.P Rules 1986 |

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|---------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Quantity of Discharge | 200 KLD |
| 5 | Oil & Grease | As per E.P Rules 1986 |

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1- The industry shall follow the guidelines for the utilization of treated effluent in irrigation, which are available on the website of CPCB at the web link <http://cpcb.nic.in/NGT/Guidelines-UTE-irrigation.pdf>
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 4- The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 × 7 hours basis.
- 5- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.
- 6- The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.
- 7- E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
- 8- The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
- 9- The industry shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 10- The industry shall use the brine solution or de-freezing in the place of salt to preserve the raw hides to reduce the TDS in the effluent.
- 11- The industry shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 12- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 13- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the board.
- 14- The flow meter should be installed and the industry should appoint skilled and qualified persons to operate the ETP.
- 15- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 17- The industry should follow the Karnal Technology for the disposal of treated effluent and under no circumstance the water waste of the industry should reach any surface water body.
- 18- The industry should submit the EIA study report in triplicate after the compilation of the same.
- 19- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 20- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 22- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 23- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986 as amended.
- 24- The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 × 7 Hours basis.
- 25- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 26- The flow meter should be installed at inlet of Kernel Technology and log book should be maintained.

27- The industry should submit the irrigation plan approved or authenticated by the reputed Agricultural University.

Issued with the permission of competent authority .

Ashok
Kumar
Tiwari
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by Ashok Kumar
Tiwari
Date: 2020.08.12
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For and on behalf of U.P. Pollution Control Board .

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 78872/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 26/02/2020

To ,

Shri MOHD SAALIM QURESHI
M/s AL NASIR EXPORTS PVT LTD
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.),GHAZIABAD,201015
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No. 6936348

Dated : 26/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AL NASIR EXPORTS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.03.12 12:22:38 +05'30'

For and on behalf of U.P. Pollution Control Board

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**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.03.12 12:23:40 +05'30'

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U.P. Pollution Control Board

Dated : 26/02/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 6(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|------------------------------|----------------------|--------------|-----------|--------------------|---|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Boiler 6 TPH | wood | 1 | Particulate Matter | 30 mt. stack from G.L with multi cyclone dust collector |
| 2 | 2x 1010 KVA D.G Set | H.S.D | 3.4 | Sulphur Dioxide | each minimum 6.40 mt. from the nearest roof |
| 3 | D.G Set 500 KVA | H.S.D | 2 | Sulphur Dioxide | minimum 4.5 mt. above nearest roof |

- 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|---------------------------------|----------|--------------------|-----------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per E.P Rules 1986 |
| 2 | 2.3.4 | Sulphur Dioxide | As per E.P Rules 1986 |

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

- 1- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit i.e. M/s International Agro Foods, Khasra No-2764, 2765, 2766, Vill-Bhoorgarhi, Dasna, Ghaziabad. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 4- The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
- 5- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 6- No change in capacity or new source of emission will be added by the company without the prior permission of the board.
- 7- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal..
- 8- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 9- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 11- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :25/06/2020 To 24/06/2025

Ref No. - 95188/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2020

Dated:- 21/09/2020

To ,

Shri MOHD SAALIM QURESHI
 M/s AL NASIR EXPORTS PVT LTD
 Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.),GHAZIABAD,201015
 GHAZIABAD

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 8615417 dated - 29/05/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

| Main Raw Material Details | | |
|---------------------------|------------------------|-----------------------|
| Name of Raw Material | Raw Material Unit Name | Raw Material Quantity |
| | | |

C- Product with capacity :

| Product Detail | |
|---|------------------|
| Name of Product | Product Quantity |
| 6 TPH PNG and Multi fuel Boiler (standby) | |

D- By-Product if any with capacity :

| By Product Detail | | | |
|--------------------|-----------|--------------------------|--------------------------|
| Name of By Product | Unit Name | Licence Product Capacity | Install Product Capacity |
| | | | |

2. Water Requirement (in KLD) and its Source :

| Source of Water Details | | |
|-------------------------|--|-----------------|
| Source Type | Name of Source | Quantity (KL/D) |
| Other | No Additional Water is Required for Proposed PNG and Multi fuel New Boiler | 0.0 |

3. Quantity of effluent (In KLD) :

| Effluent Details | |
|---------------------------|------------------------|
| Source Consumption | Quantity (KL/D) |
| Domestic | 0.0 |
| Industrial | 0.0 |
| Boiler | 0.0 |

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

| Fuel Consumption Details | | |
|---------------------------------|-----------------------------|-----------------------------------|
| Fuel | Consumption(tpd/kld) | Use |
| Others | . | in the proposed standby by Boiler |

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 24/06/2025 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This Consent is valid for the installation 6TPH PNG and multi fuel (Rice husk and wood) standby Boiler in the unit only. There will no increase in the production capacity, process, raw materials use etc. the industry will have to intimate the Board. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board. This consent to establish order will be subject to the compliance of order passed in O.A. no. 1038/2018 News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" and the more stringent norms for emission from D.G set and for effluent shall be applicable to the industry developed by CPCB and or SPCB in future. The Industry shall not use any additional water in any industrial process.
2. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum no.H48273/C-1/NGT-83/2020, dt. 27-02-2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of the Hon'ble NGT order dt. 14.11.2019 in O.A.No.1038/2018.
3. The industry will use only one 6 TPH Boiler at a time and the industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
5. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
6. The industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
7. The industry shall provide adequate arrangement for fighting the accidental leakages/dischARGE of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
8. The Industry shall comply with various Waste Management Rules as notified by MoEF&CC such as the Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016
9. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
10. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry will installed Air Pollution Control System to achieve the norms as notified in the E.P.Rules 1986 as amended.
13. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
15. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
16. A Bank Guarantee of Rs. 50,000/- (Rs Fifty thousand only) shall be submitted within 15 days including the above condition nos.1,2,3,4,12,13 and 15 which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 21/10/2020 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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Dated:- 21/09/2020

Copy To -

Regional Office, U.P. Pollution Control Board, Ghaziabad

VIVEK Digitally signed
by **VIVEK ROY**
Date:
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C.E.O
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Uttar Pradesh Pollution Control Board
 Building: No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone: 0522-2720828, 2720831, Fax: 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

219226/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Application Id : 27794409

Date: 23/08/2024

To,

M/s

AL NASIR EXPORTS PVT LTD

Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.), GHAZIABAD, 201015

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to AL NASIR EXPORTS PVT LTD located at Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.), GHAZIABAD, 201015 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA AL NASIR EXPORTS PVT LTD granted for the period from 01/01/2025 to 31/12/2029 and valid for manufacturing of following products.

| S No. | Product | Quantity | Unit |
|-------|-------------------|----------|-------------------|
| 1 | Frozen Meat | 114 | Metric Tonnes/Day |
| 2 | Co Product-MBM | 30 | Metric Tonnes/Day |
| 3 | Co Product-Tallow | 12 | Metric Tonnes/Day |

2. Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity (KLD) | Treatment facility | Discharge point |
|------------------|----------------|--------------------|-----------------|
| Domestic | 12 KLD | STP | |
| Industrial | 600 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
| 1 | pH | 6.5-8.5 |
| 2 | BOD | 30 mg/l |

| | | | | | | | | |
|--|----|----|----|----|----|----|----|----|
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |
|--|----|----|----|----|----|----|----|----|

4. Essential documents to be submitted by the Industry/Unit as Applicable :-
 (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated 13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is granted to M/s AL NASIR EXPORTS PVT LTD, Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad valid for production of Frozen meat 114 MTD and co-product Tallow-12 MTD and MBM 30 MTD using Live Buffalo-200 Nos/Shift and Sheep & Goat 100 Nos/Shift as raw material only.
2. Industrial effluent generation 600 KLD, shall be treated as per the norms stipulated in Environment (Protection) Rules 1986 and used for irrigation on land in Karnal technology and partial quantity to be reused in the process operations.
3. The unit shall discharge domestic effluent-12 KLD through STP.
4. No discharge is allowed in any drain/ stream/well or any other water body.
5. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
6. Unit must strictly maintain the zero liquid discharge of effluent outside premises into drain/river/water body.
7. Unit shall operate and maintain the install on line effluent monitoring system and shall ensure on line connectivity with server of CPCB and UPPCB.
8. DG sets of 2x500 KVA and 2x1010 KVA equipped with canopy and stack height as per E(P) Rules, 1986 and comply the CAQM norms.
9. Unit shall maintain the APCS installed in the boiler of capacity 2x6 TPH with multicyclone system and wet scrubber with common stack height 30 meter from ground level.
10. Unit shall regularly operate and maintain Air pollution control system and ensure that stack emissions and ambient air quality is within the prescribed norms.
11. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
12. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
13. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc., on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act-1986.
14. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
15. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC, Govt. of India on quarterly basis.
16. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
17. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
18. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
19. The overall noise levels in and around area shall be kept well within the standards by providing noise

- control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
20. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
 21. Unit shall ensure that there is no Environmental Pollution problem due to the operation of unit.
 22. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
 23. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
 24. Unit shall submit treated effluent quality monitoring report, ground water quality monitoring of Industrial premises and area of irrigation done by MoEF & CC approved laboratory within 3 months.
 25. Industry must comply the direction passed by State Pollution Control Board via vide letter no. H14217/C-7/Jal-578/2024 dated 16-07-2024.
 32. Unit shall submit the NOC from UP Ground Water Authority within three months.
 33. Unit shall comply the directions issued by Hon'ble NGT in the matter OA No-318/2016 Shailesh Singh Vs. State of UP & Ors.
 34. Unit shall comply the directions issued by CAQM regarding DG Sets, C&D and Fuel conversion.
 35. Unit shall comply the 24 points compendium for Modern Abattoir.
 36. Unit shall comply the "Characterization, Waste Management Practices & Best Available Pollution Control Technologies in Slaughter Houses" issued by CPCB vide office memorandum no. IPC-IV/ProjectSH/2017-18/ Dated 23.10.2017.
 37. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
 38. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(nic)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
 39. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
 40. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.
 41. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
 42. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
 43. Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
 44. In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
 45. Unit shall ensure adoption of suitable cleaner technologies for production and effluent treatment so as to optimally reduce water consumption, waste water generation and achieve stringent norms with an ultimate aim to achieve Zero Liquid Discharge. Time target action plan for same shall be submitted by unit.
 46. Unit shall comply the directions issued by Hon'ble NGT in the matter OA No-142/2024 Surrender Vs. State of UP.
 47. The industry shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)

48. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

Vivek Roy
Digitally signed by Vivek Roy
Date: 2024.08.23 21:10:29 +05'30' CEO
C-1.

Vivek Roy
Digitally signed by Vivek Roy
Date: 2024.08.23 21:10:44 +05'30' CEO
C-1.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

44

Ref No- H 16 494 /C-1 /जल/जी-113/2024

Date: 02/09/2024

सेवा में,

संशोधन पत्र

मैसर्स अल-नासिर एक्सपोर्ट्स प्रा०लि०,
खसरा नं०-2761, भूरगढ़ी डासना,
गाजियाबाद, यू०पी०-201015
मो० नं०-9871196075

विषय:-आनलाइन निवेश मित्र संदर्भ संख्या 219226/UPPCB/ Ghaziabad (UPPCBRO) /CTO/both /GHAZIABAD/2024 Date: 23/08/2024 के माध्यम से निर्गत सहमति जल/वायु में आंशिक संशोधन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के आनलाइन निवेश मित्र संदर्भ 219226/UPPCB/ Ghaziabad (UPPCBRO) /CTO/both /GHAZIABAD/2024 Date: 23/08/2024 के माध्यम से निर्गत सहमति जल/वायु का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से उद्योग को कच्चे माल के रूप में 200 Buffalo Live/Sift and Sheep & Goat 100/Shift का पशुवध कर Frozen meat 114 MTD and co-product Tallow-12 MTD and MBM 30 MTD हेतु सहमति जल/वायु निर्गत है। उद्योग द्वारा अपने पत्र दिनांक शून्य के माध्यम से उद्योग को प्रदत्त सहमति के अनुसार 200 बैस/बैसा एवं 100 गोट/शीप वध करने हेतु प्रतिदिन 3 शिफ्ट (200 बैस/बैसा 3 शिफ्ट) = 600 बैस/बैसा प्रतिदिन एवं 300 गोट/शीप को प्रतिदिन वध कर संचालित करने का संशोधन किये जाने का अनुरोध किया गया है।

अतः आपको सूचित किया जाता है कि उपरोक्त निर्गत सहमति में 200 Buffalo Live/Sift and Sheep & Goat 100/Shift का पशुवध कर Frozen meat 114 MTD and co-product Tallow-12 MTD and MBM 30 MTD के स्थान पर इकाई में अधिकतम बैस/बैसा-200 नम्बर/शिफ्ट अर्थात् 600 बैस/बैसा प्रतिदिन तथा गोट/शीप-100 नम्बर/शिफ्ट अर्थात् 300 गोट/शीप प्रतिदिन का पशुवध कर Frozen meat 114 MTD and co-product Tallow-12 MTD and MBM 30 MTD पढा और माना जाये।

सहमति जल/वायु में अंकित अन्य शर्तें पूर्ववत् रहेंगी।

भवदीय,

(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि :-निदेशक, APEDA, 3rd Floor NCUI Building 3, Siri Institutional Area, August Kranti Marg, New Delhi-110016.

मुख्य पर्यावरण अभियन्ता, वृत्त-1

50

A/S



संकेत संख्या-

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक-

H19185/सी-1/NOC-347/का०००जी/2024

28.10.24

पै० अल-नासिर एक्सपोर्ट्स प्रा०लि०,
खसरा संख्या-2781, भूरगढ़ी, डाराना,
जनपद-गाजियाबाद, 201015।

93-4909 7786

पंजीकृत

यह कि पै० अल-नासिर एक्सपोर्ट्स प्रा०लि०, खसरा संख्या-2781, भूरगढ़ी, डाराना, जनपद-गाजियाबाद, 201015 एक पशुवधशाला है (जिसे आगे उद्योग कहा जाएगा) तथा संपरोक्त वर्णित स्थल पर स्थापित है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कंपनी है।

यह कि उद्योग को राज्य बोर्ड के पत्रांक-78826/U PPCB/Ghaziabad(U PPCBRO)/GTO/Water/Ghaziabad/2019 दिनांक 12.03.2020 द्वारा 200 मैस/मैसा/दिन एवं 100 बकरा/दिन के पशुवध हेतु सहमति जल निर्गत किया गया है जिसकी वैधता दिनांक 31.12.2024 तक है।

यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-25(1) के अन्तर्गत किसी उद्योग की स्थापना या उसमें विस्तार या परिवर्तन जिससे जल प्रदूषण होना सम्भावित हो, के पूर्व राज्य बोर्ड से पूर्व सहमति (सीटीई) प्राप्त किया जाना आवश्यक है।

यह कि मा० सर्वोच्च न्यायालय द्वारा रिट याचिका सिविल संख्या-330/2001, कॉमन कॉज बनाम भारत संघ, रिट याचिका संख्या-44/2004, अबमानना याचिका संख्या-124/2015 के साथ संलग्न रिट याचिका संख्या-309/2003, लक्ष्मी नारायण मोदी बनाम यूनियन ऑफ इंडिया व अन्य में पारित आदेश दिनांक 17.02.2017 के अनुपालन में नगर विकास विभाग, उ.प्र. शासन के शासनादेश संख्या-3710/9-8-2017-2सीएस/12टीसी नगर विकास अनुभाग-8, लखनऊ दिनांक 07.07.2017 के अनुपालन में किसी पशुवधशाला की स्थापना हेतु जिला स्तरीय समिति की संस्तुति पर राज्य स्तरीय समिति की एनओसी आवश्यक है।

यह कि उद्योग द्वारा ऑनलाईन सीसीए प्रार्थना-पत्र आईडी-25771707 के अनुक्रम में बोर्ड द्वारा सीटीई आदेश संख्या-219224/Ghaziabad(U PPCBRO)/GTO/Both/Ghaziabad/2024 दिनांक 23.08.2024 द्वारा 200 मैस/मैसा/शिफ्ट एवं 100 भेड़ व बकरी/शिफ्ट पशुवध हेतु निर्गत किया गया है, जिसकी वैधता दिनांक 01.01.2025 से दिनांक 29.09.2025 तक है। उक्त सहमति आदेश में उद्योग को पूर्व निर्गत सहमति आदेश दिनांक 12.03.2020 में वर्णित क्षमता से अधिक अर्थात् विस्तारित क्षमता पर सहमति प्रदान किया गया है। नगर विकास विभाग, उ.प्र. शासन के शासनादेश संख्या-3710/9-8-2017-2सीएस/12टीसी नगर

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संख्या-संख्या-

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक-

विभाग-अनुभाग-9, लखनऊ दिनांक 07.07.2017 के अनुपालन में विस्तारित क्षमता के लिए जिला स्तरीय समिति एवं राज्य स्तरीय समिति की अनापत्ति प्रमाण-पत्र आवश्यक है, जिसे उद्योग द्वारा अधोवधि तक प्रेषित नहीं किया गया है।

अतः उपरोक्त परिस्थितियों में उद्योग के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-27(2) के अन्तर्गत निम्नवत् कारण बताओ नोटिस जारी किया जाता है:

यह कि क्यों न उद्योग में अल-नासिर एक्सपोर्ट्स प्राइवेट लिमिटेड, खसरा संख्या-2781, मूरगढ़ी, डसना, जूनपद-गाजियाबाद, 201015 को निर्गत सहमति आदेश संख्या-219226/Ghaziabad(UPPCBRO)/CJO/Both/Ghaziabad/2024 दिनांक 23.08.2024 को तत्काल प्रभाव से खण्डित (revoke) कर दिया जाए।

उपरोक्त कारण बताओ नोटिस के निर्गमन से 7 दिन के अंदर अपना स्पष्टीकरण बोर्ड मुख्यालय में प्रस्तुत करें। निर्धारित अधोवधि में स्पष्टीकरण प्राप्त न होने/संतोषजनक उत्तर प्राप्त न होने की स्थिति में उपरोक्त निर्गत कारण बताओ नोटिस को पुष्टि कर दी जाएगी।

सहाय्य अधिकारी की अनुमति से निर्गत।

प्रतिलिपि:

क्षेत्रीय अधिकारी, गाजियाबाद को इस निर्देश के साथ प्रेषित की कारण बताओ नोटिस की प्रति उद्योग को आज ही उपलब्ध कराते हुए कृत कार्यवाही से तत्काल अवगत कराना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1

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Web Site: uppcb.up.gov.in

संख्या-3710/नौ-8-2017-2सी.एस./12टी.सी

प्रेषक,
कुमार कमलेश,
प्रमुख सचिव,
उत्तर प्रदेश।

रोचा में,

1. रागरत गण्डलायुक्त, उत्तर प्रदेश।
2. निदेशक, नगरीय निकाय, उत्तर प्रदेश लखनऊ।
3. रागरत जिलाधिकारी, उत्तर प्रदेश।
4. रागरत नगर आयुक्त, नगर निगम, उत्तर प्रदेश।
5. रागरत अधिशासी अधिकारी, नगरपालिका परिषद/नगर पंचायत, उत्तर प्रदेश।

नगर विकास अनुगाम-8

लखनऊ: दिनांक 07 जुलाई, 2017

विषय: मा0 सर्वोच्च न्यायालय द्वारा रिट याचिका (सिविल) संख्या-330/2001 कागमन काज बनाम भारत संघ, रिट याचिका संख्या-44/2004, अवमानना याचिका संख्या-124/2015 के साथ संलग्न रिट याचिका संख्या-309/2003 लक्ष्मी नारायण मोदी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 17.02.2017 के अनुपालन में पशुवधशालाओं के संचालन के सम्बन्ध में अद्यतन दिशा-निर्देश।

महोदय,

मा0 सर्वोच्च न्यायालय में पशुवधशालाओं से सम्बन्धित विभिन्न बिन्दुओं के सम्बन्ध में दायर रिट याचिका-(सिविल) 309/2003, लक्ष्मीनारायण मोदी बनाम यूनियन ऑफ इण्डिया के सम्बन्ध में मा0 सर्वोच्च न्यायालय द्वारा समय-समय पर पारित किये गये आदेशों के अनुपालन में सचिव, भारत सरकार, पर्यावरण एवं वन मंत्रालय के अर्द्ध शा0 पत्र संख्या-7/4/2011-ए.डब्ल्यू.डी. दिनांक 02.7.2012 में दिये गये दिशा-निर्देशों के अनुक्रम में उत्तर प्रदेश राज्य के अन्तर्गत राज्य सरकार द्वारा पशुवधशालाओं के संचालन से सम्बन्धित विषयों के क्रियान्वयन हेतु शासन के कार्यालय द्वारा संख्या-1838/नौ-8-2012-2सी.एस./2012 दिनांक 11 सितम्बर, 2012 द्वारा "राज्य स्तरीय समिति" का गठन किया गया है, जिसमें प्रमुख सचिव/सचिव, पशुधन, गृह चिकित्सा एवं स्वास्थ्य, पर्यावरण, पंचायतीराज, श्रम विभाग तथा पुलिस महानिदेशक, उत्तर प्रदेश आदि को समिति में सदस्य के रूप में नामित किया गया है। पशुवधशालाओं के संचालन हेतु गठित "राज्य स्तरीय समिति" को सौंपे गये दायित्वों के अन्तर्गत प्रदेश में स्थित पुरानी पशुवधशालाओं का आधुनिकीकरण तथा आधुनिक

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पशुवधशालाओं की स्थापना किये जाने की योजना शासनादेश संख्या-2394/बी-3-2014-03पी(बजट)/2014 दिनांक 26.11.2014 लागू की गयी थी।

2. मा० सर्वोच्च न्यायालय द्वारा रिट याचिका (सिविल) संख्या-330/2001 कामन काज बनाम भारत संघ, रिट याचिका संख्या-44/2004, अवमानना याचिका 124/2015 के साथ संलग्न रिट याचिका संख्या- सिविल 309/2003, लक्ष्मीनारायण याचिकाओं पर सुनवाई करते हुए दिनांक 17.02.2017 को पारित निर्णय (Judgment) के प्रामाण्य अंश निम्नवत है:-

"Pursuant to our orders dated 26.09.2016 and 28.10.2016, a compendium of the Indian Standards has been prepared along with all relevant material in consultation with all the stake-holders. The Union of India is directed to print the compendium in sufficient numbers and circulate it to all the State Governments and Union Territories for compliance. The Union of India will comply with our orders within six weeks from today. In the event there is non-compliance with the Indian Standards, other rules and regulations, the petitioners are entitled to approach the concerned district collector or the judicial authorities, as the case may be in a given specific instance."

3. मा० उच्चतम न्यायालय द्वारा केन्द्र सरकार/राज्य सरकार के विभिन्न विभागों द्वारा compendium में विभिन्न अधिनियमों, नियमों, दिशा-निर्देशों के अनुसार पशुवधशालाओं की स्थापना/गीटशॉप का संचालन किये जाने हेतु निम्न प्राविधान प्रसारित किये गये हैं:-

| S.N. | STATUS/STANDARD/GUIDE LINE |
|------|---|
| 1 | Prevention of Cruelty to Animals Act, 1960 [Relevant Sections: Sections 3(p.3), 9(b) (p. 6), Section 9 (e) (p. 6), 11 (P.7,8) and 38 (P. 15, 16)] |
| 2 | Transport of Animals Rules, 1978 (as amended in 2001 and 2009) |
| 3 | Prevention of cruelty to Animals (Transport of Animals of Foot) Rules 2000 |
| 4 | Prevention of Cruelty to Animals (Slaughter House) Rules 2001 |
| 5 | Performa for Ante and Post Mortem Fitness Certificates to be issued by the veterinary Doctor after examining the animal before and after slaughter of animals as per Rule 4 (3) of the Prevention of Cruelty to Animals (Slaughter House) Rules 2001 [Relevant documents: Letter from AWBI to Director/Commissioner, Municipal Administration of all States and Union Territories, dated 17.10.2016 (p.49); Letter from AWBI to CEO Food Safety & Standards Authority, dated 17.10.2016(p. 50); Letter from FSSAI to All Central Licensing Authorities and Commissioners of food Safety of all States/ UT's (p.51)] |
| 6 | Draft Prevention of Cruelty to Animals (Regulation of livestock market) Rules 2016 |
| 7 | Central Motor Vehicles (Eleventh Amendment) Rules, 2015 [Relevant Rules: Rule 125 E (p.69)] |
| 8 | Central Motor Vehicles (13th Amendment) Rules, 2016 [Relevant Rules: Rule 125E(p.71)] |
| 9 | Food Safety and Standards Act 2006 [Relevant Sections- Section 92 p. 118, 119] |
| 10 | Food Safety and standards (Licensing and Registration of food Business) Regulations 2011 [Relevant regulations- Part IV(p.161-178)] |
| 11 | Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 [Relevant regulations- Regulation 2.5 (p. 265)] |

| | |
|----|---|
| 12 | Agriculture and Processed Food Product Export Development Authority (Amendment) Act 2009 [Relevant Sections-section 4 (p.344) and section 12 (p.349)] |
| 13 | Environment Protection Act 1986 [Relevant Section-6 & 25 (p.356)] |
| 14 | The Environment (Protection) Rules, 1986 [Relevant Rules-Effluent Discharge Standards. S. No. 50(p.357)] |
| 15 | (Revised Draft) Effluent Discharge Standards for Slaughter House to be notified by The MoEF [Relevant Rules-Effluent Discharge Standards. S. No. 50(p.360)] |
| 16 | The Water (Preservation and Control of Pollution) Act, 1974 [Relevant Section 24(p.373, 374), 25 (p.374), 26(p.375), 27(p.375, 376), 28(p.376)&33B(p.378)] |
| 17 | The Water (Preservation and control of pollution) Rules 1975 [Relevant Rules: Form XIII (p.410)] |
| 18 | The Air (Prevention and Control of Pollution) Act 1981 [Relevant Section - 21(p.441), 22A (p.443), 23 (p.443), 24 (p. 443,444), 31A (p.446), 31B(p.446), 37 (p.448), 40 (p. 448,449), & 41 (p.449)] |
| 19 | The Municipal Solid Wastes (Management & Handling) Rules 2000 [Relevant Rules- 7(p.456), Schedule II- S. No. 1 (iii)(p.458), 4 (p.459), 5 (p.459,460), 6 (p.460), Form II Clause 6 (ii) (p.472)] |
| 20 | The National Green Tribunal Act 2010 [Relevant sections 14 (p.482), 16 (p.483)] |
| 21 | IS 8895:2015 Handling Storage and Transport of Slaughter house by- products Guidelines (First Revision) |
| 22 | IS 1982:2015 Ante Mortem and post mortem inspection of meat animals- Code of practice (second revision) |
| 23 | IS 4393:2016 Basic Requirement of an Abattoir (second revision) |
| 24 | [Revised] Standards for Discharge of Effluents from Slaughter houses, Meat Processing Units and Sea Food Industry. |

मा0 सर्वोच्च न्यायालय द्वारा उपर्युक्त मामले में पारित अन्तिम निर्णय दिनांक 17.02.2017 का परिशीलन किये जाने पर यह पाया गया कि प्रदेश में पुरानी पशुवधशालाओं का आधुनिकीकरण तथा आधुनिक पशुवधशालाओं की स्थापना किये जाने से सम्बन्धित शासनादेश संख्या-2394/नौ-8-2014- 03पी(बजट)/2014 दिनांक 26.11.2014 में उल्लिखित कई प्राविधान वर्तमान आदेश के परिप्रेक्ष्य में अप्रासंगिक हो गये हैं, जिसके दृष्टिगत पशुवधशालाओं की स्थापना/संचालन किये जाने हेतु संशोधित दिशा निर्देश जारी किये जाने की आवश्यकता है।

4. मा0 सर्वोच्च न्यायालय द्वारा रिट याचिका (सिविल) संख्या-330/2001 कामन कोज बनाम भारत संघ, रिट याचिका संख्या-44/2004, अवमानना याचिका संख्या-124/2015 के साथ संलग्न रिट याचिका संख्या-309/2003 लक्ष्मी नारायण मोदी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 17.02.2017 के अनुपालन में पशुवधशालाओं के संचालन के सम्बन्ध में श्री राज्यपाल शासनादेश संख्या-2394/नौ-8-2014- 03पी(बजट)/2014 दिनांक 26.11.2014 को अवकमित करते हुए निम्नवत अद्यतन दिशा-निर्देश निर्गत करते हैं:-

- (1) The Food Safety and Standards Act, 2006 की धारा-89 में दी गयी व्यवस्था- The Provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect of virtue of any

law other than this Act. समस्त प्रचलित अधिनियमों पर ओवरसाइडिंग इफेक्ट रखती है। ऐसी स्थिति में किसी भी कारोबारी को लाइसेंस निर्गत करने का दायित्व The Food Safety and Standards Act, 2006 की धारा-89 के अन्तर्गत खाद्य सुरक्षा एवं औषधि प्रशासन विभाग का है, जो The Food Safety and Standard (Licensing and Registration of Food Businesses) Regulations, 2011 के 2.1.2 (1)(5) के शेड्यूल-IV के अन्तर्गत हाइजीन एवं सैनेटरी आवश्यकताओं को दृष्टिगत रखते हुए लोकल अथारिटी से अनापत्ति प्रमाण पत्र प्राप्त करते हुए लाइसेंस/पंजीकरण निर्गत किये जाने की व्यवस्था है।

- (2) The Food Safety and Standards Act, 2006 एवं The Food Safety and Standard (Licensing and Registration of Food Businesses) Regulations, 2011 के 2.1.2 (1)(5) के शेड्यूल-IV के अन्तर्गत हाइजीन एवं सैनेटरी आवश्यकताओं को दृष्टिगत रखते हुए लोकल अथारिटी से अनापत्ति प्रमाण पत्र प्राप्त कर खाद्य सुरक्षा एवं औषधि प्रशासन विभाग के संबंधित अधिकारी द्वारा लाइसेंस/पंजीकरण निर्गत किये जाने की कार्यवाही की जायेगी।
- (3) The Food Safety and Standards Act, 2006 के दिनांक 05.08.2011 से प्रभावी हो जाने के फलस्वरूप उ०प्र० नगर निगम अधिनियम, 1959 एवं नगर पालिका अधिनियम, 1916 में खाद्य लाइसेंस दिये जाने सम्बन्धी प्राविधान निष्प्रभावी हो गये हैं।
- (4) अद्यतन पशुधन गणना को आधार में लेते हुए सम्बन्धित लोकल एथारिटी यदि पशुवधशाला की स्थापना का औचित्य पाती है, तो डी०पी०आर० मा० उच्चतम न्यायालय के निर्देशों व सुसंगत अधिनियमों/नियमों/आदेशों के अधीन तैयार करायेंगी। सम्बन्धित लोकल एथारिटी जनपद के जिलाधिकारी के समक्ष डी०पी०आर० सहित आवेदन-पत्र प्रस्तुत करेगी, जिसे जिलाधिकारी के अध्यक्षता में गठित समिति, जिसमें सदस्य के रूप में सम्बन्धित जनपद के वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, मुख्य पशु चिकित्साधिकारी, सम्बन्धित स्थानीय निकाय के नगर आयुक्त/अधिसाषी अधिकारी/अपर मुख्य अधिकारी एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी होंगे, मा० सर्वोच्च न्यायालय द्वारा पारित निर्णय में उल्लिखित अधिनियमों/नियमों को दृष्टिगत रखते हुए परीक्षण करेगी यदि सम्बन्धित लोकल एथारिटी द्वारा मा० सर्वोच्च न्यायालय के निर्णय में वर्णित दिशा-निर्देशों के अनुसार डी०पी०आर० तैयार व गयी हो, और अद्यतन पशुधन गणना के अनुसार वहाँ पर पशुवधशाला व स्थापना का औचित्य पाया जाता है, तो जिला स्तरीय समिति द्वारा अपर-रपट संस्तुति सहित प्रस्ताव प्रमुख सचिव, नगर विकास विभाग की अध्यक्षता में गठित राज्य स्तरीय समिति के विचारार्थ प्रस्तुत किया जाय। राज्य स्तरीय समिति द्वारा प्रस्ताव प्राप्त होने पर 03 माह के अन्दर परियोजना की स्वीकृति दिये जाने पर विचार कर यथोचित निर्णय लेगी।

5- अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ कि उपर्युक्त संशोधित दिशा निर्देशों के अनुसार अग्रिम कार्यवाही करने का कष्ट करें।

भवदीय,

(कुमार कगलेश)
प्रमुख, सचिव

संख्या 3710(1)/नौ-8-17, तददिनांक

- 1- प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
अपर मुख्य सचिव/प्रमुख सचिव/सचिव, पंचायतीराज/गृह/पर्यावरण/
पशुधन/चिकित्सा एवं स्वास्थ्य विभाग/खाद्य सुरक्षा एवं औषधि प्रशासन
विभाग/श्रम/परिवहन, उत्तर प्रदेश शासन, लखनऊ।
- 2- पुलिस महानिदेशक, उत्तर प्रदेश।
- 3- समस्त वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, उत्तर प्रदेश।
- 4- सदस्य सचिव, उत्तर प्रदेश, प्रदूषण एवं नियंत्रण बोर्ड, लखनऊ।
- 5- समस्त अनुभाग, नगर विकास विभाग।
- 6- कम्प्यूटर सेल, नगर विकास विभाग।
- 7- गार्ड फाइल।

आज्ञा/से,

(शैलेन्द्र कुमार सिंह)
विशेष सचिव।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



पत्रांक संख्या- H 19779 / सी-1/जी-13/2024

दिनांक 14.11.2024
पंजीकृत

सेवा में,

मैसर्स अल-नासिर एक्सपोर्ट प्रा०लि०,
खसरा सं०-2761, भूरगढ़ी डासना,
जनपद-गाजियाबाद।

विषय: मैसर्स अल-नासिर एक्सपोर्ट प्रा०लि०, खसरा सं०-2761, भूरगढ़ी डासना, जनपद-गाजियाबाद को निर्गत सी.सी.ए. द्वारा पत्र संख्या-219226/UPPCB/Ghaziabad (UPPCBRO)/CTO/both/GHAZIABAD/2024 दिनांक 23.08.2024 को खण्डित किये जाने के संबंध में।

यह कि मैसर्स अल-नासिर एक्सपोर्ट प्रा०लि०, खसरा सं०-2761, भूरगढ़ी डासना, जनपद-गाजियाबाद एक पशुवधशाला है (जिसे आगे उद्योग कहा जायेगा), जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

- यह कि उद्योग को राज्य बोर्ड के पत्रांक-78826/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019 दिनांक 13.02.2020 द्वारा 200 मैस/मैसा/दिन एवं 100 मेड़/बकरा/दिन के पशुवध हेतु सहमति (जल) निर्गत है, जिसकी वैधता 31.12.2024 तक है।
- यह कि उद्योग द्वारा, मा० सर्वोच्च न्यायालय द्वारा रिट याचिका सिविल संख्या-330/2001, कॉमन कॉज बनाम भारत संघ, रिट याचिका संख्या-44/2004, अद्यमानना याचिका संख्या-124/2015 के साथ संलग्न रिट याचिका संख्या-309/2003, लक्ष्मी नारायण मोदी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 17.02.2017 एवं नगर विकास विभाग, उ०प्र० शासन के शासनादेश संख्या-3710/9-8-2017-2 सीएस/12टीसी नगर विकास अनुभाग-8, लखनऊ दिनांक 07.07.2017 के द्वारा जारी शासनादेश का उल्लंघन करने के कारण उ०प्र० प्रदूषण नियंत्रण बोर्ड के पत्र संख्या-एच 19185/सी-1/एनओसी-747/का०ब०नो०/2024 दिनांक 28.10.2024 द्वारा उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-27(2) के अन्तर्गत कारण बताओ नोटिस जारी किया गया तथा उद्योग को 07 दिन के अन्दर जवाब दाखिल करने का अवसर दिया गया।
- यह कि मा० सर्वोच्च न्यायालय द्वारा दिये गये आदेश के अनुपालन में उ०प्र० शासन द्वारा जारी शासनादेश संख्या-3710/9-8-2017-2 सीएस/12टीसी नगर विकास अनुभाग-8, लखनऊ दिनांक 07.07.2017 के द्वारा पशुवधशाला को स्थापित करने के लिये विस्तृत दिशानिर्देश जारी किये गये हैं। इसके अनुसार उद्योग सर्वप्रथम जिला स्तरीय समिति को अपना आवेदन प्रस्तुत करेगा (जिला स्तरीय समिति में जिलाधिकारी एवं 04 अन्य सदस्य), जिला स्तरीय समिति अपनी संस्तुति राज्य स्तरीय समिति को प्रेषित करेगी। तत्पश्चात "राज्य स्तरीय समिति स्वीकृति/अनापत्ति प्रमाण पत्र" प्रदान करने पर विचार कर यथोचित निर्णय लेगी। राज्य स्तरीय समिति में कुल 12 सदस्य हैं तथा इसके अध्यक्ष प्रमुख सचिव, नगर विकास विभाग हैं तथा सदस्य प्रमुख सचिव, चिकित्सा एवं स्वास्थ्य, प्रमुख सचिव, पशुधन विभाग, प्रमुख सचिव, श्रम विभाग, प्रमुख सचिव, गृह विभाग, पुलिस महानिदेशक, उ०प्र० इत्यादि हैं। यह एक महत्वपूर्ण एवं उच्च स्तरीय समिति है।
- यह कि कारण बताओ नोटिस दिनांक 28.10.2024 के अनुक्रम में उद्योग द्वारा अपना प्रतिउत्तर दिनांक 01.11.2024 प्रेषित किया गया, जो राज्य बोर्ड में दिनांक 04.11.2024 को प्राप्त हुआ। उद्योग द्वारा दिये गये प्रतिउत्तर, कार्यालय अभिलेख एवं संगत विधि व्यवस्थाओं का विधिवत परिशीलन किया गया तथा उद्योग द्वारा निम्नलिखित उल्लंघन किया जाना पाया गया:-
क. प्रश्नगत उद्योग के संबंध में शासनादेश संख्या-3710/9-8-2017-2 सीएस/12टीसी नगर विकास अनुभाग-8, लखनऊ दिनांक 07.07.2017 में निर्धारित प्रक्रिया का उल्लंघन किया गया है तथा विस्तारित क्षमता (200 मैस/मैसा/शिफ्ट एवं 100 मेड़/बकरा/शिफ्ट) हेतु जिला स्तरीय समिति से कोई संस्तुति नहीं की गयी है।

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ख. उद्योग द्वारा शासनादेश संख्या-3710/9-8-2017-2 सीएस/12टीसी नगर विकास अनुभाग-8, लखनऊ दिनांक 07.07.2017 में निर्धारित प्रक्रिया का उल्लंघन किया गया है तथा प्रश्नगत उद्योग के विस्तारित क्षमता (200 भैस/भैसा/शिपट एवं 100 भेड़/बकरा/शिपट) हेतु राज्य स्तरीय समिति से स्वीकृति/अनापत्ति प्रमाण पत्र नहीं लिया गया है।

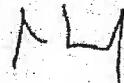
6. उपरोक्त तथ्यों से यह स्पष्ट है कि उद्योग द्वारा निर्धारित प्रक्रिया का उल्लंघन किया गया, विस्तारित क्षमता हेतु आवश्यक स्वीकृति/अनापत्ति प्रमाण पत्र नहीं प्राप्त किया गया एवं मिथ्या तथ्यों को प्रस्तुत करते हुए संचालानार्थ सहमति (सी.सी.ए.) हेतु आवेदन उओप्रओ प्रदूषण नियंत्रण बोर्ड में किया गया। इस प्रकार उद्योग द्वारा प्रेषित प्रत्यावेदन/प्रतिउत्तर संतोषजनक नहीं है एवं कारण बताओ नोटिस की पुष्टि करते हुए उद्योग को निर्गत पत्र संख्या-219226/UPPCB/Ghaziabad (UPPCBRO)/CTO /both/GHAZIABAD/2024 दिनांक 23.08.2024 (वैधता दिनांक 01.01.2025 से दिनांक 31.12.2029) को खण्डित किये जाने का आधार पर्याप्त है।

अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत जन स्वास्थ्य के हित में जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग मैसर्स अल-नासिर एक्सपोर्ट प्रा०लि०, खसरा सं०-2761, भूरगढ़ी डासना, जनपद-गाजियाबाद के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-27(2) के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 28.10.2024 की पुष्टि करते हुए निम्नवत् आदेश जारी किया जाता है-

"यह कि उद्योग मैसर्स अल-नासिर एक्सपोर्ट प्रा०लि०, खसरा सं०-2761, भूरगढ़ी डासना, जनपद-गाजियाबाद को बोर्ड के आदेश संख्या-219226/UPPCB/Ghaziabad (UPPCBRO) /CTO/both/GHAZIABAD/2024 दिनांक 23.08.2024 द्वारा जारी सहमति (सी.सी.ए.) को खण्डित (revoke) किया जाता है।"

अग्रेतर यह स्पष्ट किया जाता है कि बोर्ड से निर्गत पत्रांक-78826/UPPCB/Ghaziabad (UPPCBRO)/CTO/water/GHAZIABAD/2019 दिनांक 13.02.2020 द्वारा 200 भैस/भैसा/दिन एवं 100 भेड़/बकरा/दिन के पशुवध हेतु सहमति (जल) निर्गत है, जिसकी वैधता 31.12.2024 तक है, यथावत् प्रभावी रहेगी।

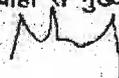
सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत



मुख्य पर्यावरण अधिकारी, वृत्त-5

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. निदेशक, कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण, तीसरी और चौथी मंजिल, एनसीयूआई बिल्डिंग, 3, सीरी सांस्थानिक क्षेत्र, अगस्त क्रांति मार्ग (खेल गॉय के सामने), नई दिल्ली-110016
2. जिलाधिकारी, गाजियाबाद।
3. पुलिस अधीक्षक, गाजियाबाद।
4. नोडल ओ.सी.एम.एस., उओप्रओ प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से प्रेषित कि उद्योग को जारी आदेश की प्रति उद्योग द्वारा ऑनलाइन सहमति (सी.सी.ए.) प्रार्थना पत्र आईडी-27794409 पर अपलोड करने का कष्ट करें।
5. क्षेत्रीय अधिकारी, उओप्रओ प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत आदेश की प्रति प्राप्त कराकर आदेश का अनुपालन सुनिश्चित कराये तथा कृत कार्यवाही से मुख्यालय को अवगत करें।



मुख्य पर्यावरण अधिकारी, वृत्त-5

OR

Application No : 29118333

**FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

AL NASIR EXPORTS PVT LTD, Khasara No.
2761, Bhoorghari, Dasna, Ghaziabad
(U.P.), GHAZIABAD, 201015
City:
Block: Bhojpur
District: GHAZIABAD

Dated

22/11/2024

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

MOHD SAALIM QURESHI for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Water Test Report (Attached)
2. Stack Report (Attached)
3. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: MOHD SAALIM QURESHI

Address of the Applicant: Plot No-2761, Bhoorgarhi,
Dasna, Ghaziabad**ANNEXURE TO FORM****Existing Outlet**

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : 150
b) Number of workers residing in the premises : 0
10. For local bodies only:-
a) Present population : NA
b) Population covered under regular sewer facilities : NA
c) population having septic tank/Soak pit facilities : NA
d) Population covered by conservancy latrines : NA
11. For Industries Only:-

A. Give the list of raw materials

| Raw Material Name | Material Trade Name | Qty | Principle Use |
|-------------------|---------------------|-----------------|--|
| Buffalo | - | 200 Numbers/Day | Frozen Meat - 50 TPD, MBM - 11 TPD, Tallow - 4 TPD |
| Sheep / Goat | - | 100 Numbers/Day | - Do - |

Fuel Details:-

| Fuel | Consumption |
|--------|-------------|
| Others | 0.0 |
| Others | 0.0 |

B. Give the list Products and By Product Details

| Product Name | Quantity (Metric Tonnes/month) |
|-------------------------|--------------------------------|
| Frozen Meat - 50 Mt/Day | 00 |
| | MBM - 11 Mt/Day |
| 00 | |
| Tallow - 4 MT/Day | 00 |

| ByProduct Name | Licence Qty | Installed Qty |
|----------------|-------------|---------------|
| NA | 00 | 00 |

C. Give the list of possible Inter-mediate Products:

| Name of Product | Quantity (Metric Tonnes/month) |
|-----------------|--------------------------------|
| NA | 00 |
| NA | 00 |
| NA | 00 |

Section A

12. State daily quantity of water utilized :

| Source Consumption | Quantity (KL/D) |
|--------------------|-----------------|
| Domestic | 5.0 |
| Industrial | 200.0 |
| Cooling | 90.0 |

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

| Generation | Waste Water Generation Quantity (KL/D) |
|------------|--|
| Domestic | 4.0 |
| Industrial | 200.0 |

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

Domestic In STP. Industrial Effluent In ETP To Karnal Technology

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent NA

17. Is there any provision for disposal ?

| Name | Status (Already made) | Status (proposed to) |
|---|-----------------------|----------------------|
| Domestic effluent in the underground strata | Yes | No |
| Not Selected | Yes | No |

18. State the area of land used for (a)Above in Hectares NA

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

| Name | Mode | Mixed |
|--------------|------------|------------|
| Stream/River | Domestic | 4 KL/Day |
| Stream/River | Industrial | 200 KL/Day |

20. Is there any provision for equalizing or made holding lagoons of tanks

| Name | Mode |
|------------|-------|
| Domestic | 4.0 |
| Industrial | 200.0 |

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

| Name of Effluent | Effluent before treatment | Effluent after treatment |
|------------------|---------------------------|--------------------------|
| Colour units | Test Report Is Enclosed | Test Report Enclosed |

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic No

(c)State if the Industrial effluent is having Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time No

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

| Name | Existing | Proposed |
|----------|----------|----------|
| Chemical | Yes | No |

(b)If yes, give details of equipments Domestic In STP. Industrial Effluent In ETP To Karnal Technology

24. Has the land/premises, etc., for which the application is made open? No

Highly polluting material : NA

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

| Type of Solid Waste | Composition | Quantity | Method of Collection | Method of Disposal |
|---------------------|-------------|----------|----------------------|--------------------|
|---------------------|-------------|----------|----------------------|--------------------|

Section A

Existing

12. Fuel Consumption in Tonnes/day

| Fuel Name | Daily Consumption(T/day) | Unit | Calorific value | Ash contents | Sulphur contents | Others |
|--------------|--------------------------|-------------------|-----------------|--------------|------------------|----------------------|
| Biomass Fuel | 0.0 | Metric Tonnes/Day | 0 | 0 | 0 | Test Report Enclosed |
| HSD | 0.0 | Metric Tonnes/Day | 0 | 0 | 0 | Test Report Enclosed |

13. Atmospheric Emission from each stack

| | |
|--|---|
| Total no. of stacks: | 4 |
| Material for construction of Stack: | MS Stack Attached With Boiler of Cap. - 6 TPH x 2 No's (One As Standby) (APCS - APH, Dust Collector, Wet Scrubber) , MS Stack With RECD System in D.G. Set of Capacity - 1010 KVA (Test Report Enclosed) , MS Stack With RECD System in D.G. Set of Capacity - 1010 KVA (Test Report Enclosed) , MS Stack With RECD System in D.G. Set of Capacity - 500 KVA (Test Report Enclosed) , |
| Stack Attached to: | Boiler , DG Set , DG Set , DG Set , |
| Height above ground level(in metres): | 30 , 12.5 , 12.5 , 12.0 , |
| Height above roof(in metres): | 0 , 5.0 , 5.0 , 0 , |
| Stack Top: | Round , Round , Round , Round , |
| Inner dimensions (in meters): | 0.9 , 0.25 , 0.25 , 0.15 , |
| Gas quantity-m³/hr: | 0.0 , 0.0 , 0.0 , 0.0 , |
| Flue gas temperature 'C: | 0.0 , 0.0 , 0.0 , 0.0 , |
| Exit velocity of gas/sec: | 0.0 , 0.0 , 0.0 , 0.0 , |

(a) Flue gas emission

| Stack No. | Type of fuel | Quantity of fuel/hr | Type of firing | So ₂ | Nox | CO/HC | Particulates | Others |
|-----------|--------------|---------------------|----------------|-----------------|-----|-------|--------------|--------|
| 2 | Biomass Fuel | 0.0 | | | | | | |
| 2 | HSD | 0.0 | | | | | | |

(b) Process Emission

| Quantity of gas (in Nm ³ /hr) | So ₂ | Co ₂ | Analysis of vent hydrocarbons | Particulates in mg/Nm ³ | Other Specify |
|--|-----------------|-----------------|-------------------------------|------------------------------------|---------------|
| | | | | | |

(c) Particulate analysis

:

(d) Chemical Composition(if available)

:

14. Give details of flue gas sampling arrangements : Available

15. Give details of laboratory facilities available for analysis of emission : Stack Emission Monitoring And Analysis Done By Out Side NABL Certified Laboratory Which Is Approved By CPCB, MOEF And SPCB.
16. Is there sufficient space available for installing air pollution control equipment :
17. Details of Air Pollution :-
- | Stack Name | Equipment Name | State |
|------------|----------------|-------|
|------------|----------------|-------|
18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed
- | Equipment Name | Equipment Size | No. of equipments | Status |
|----------------|----------------|-------------------|--------|
|----------------|----------------|-------------------|--------|
19. Give the following details
- (a) Total investment in the factory and the year of investment. : Investment:-C.A. Certificate Year of Investment is :-2024
- (b) The estimated expenditure for implementation of the scheme to control air pollution :Installed
- (c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : Installed
- (d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA
- (e) Further action that is being taken up by the firm to control air pollution. : Regular Monitoring Done
20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : MOHD SAALIM QURESHI,Plot No-2761, Bhoorgarhi, Dasna, Ghaziabad

Name and Address of the Firm on behalf of which application is made : MOHD SAALIM QURESHI,Plot No-2761, Bhoorgarhi, Dasna, Ghaziabad

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

- Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
- Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

1. (a) Full name of the applicant with address : MOHD SAALIM QURESHI, Plot No-2761, Bhoorgarhi, Dasna, Ghaziabad (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : MOHD SAALIM QURESHI
Plot No-2761, Bhoorgarhi, Dasna, Ghaziabad
GHAZIABAD
9910011817
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : AL NASIR EXPORTS PVT LTD
Address: Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U. P.), GHAZIABAD, 201015
Tel. No.:-
E-mail : alnasirexport@gmail.com
3. Give revenue /City Survey No. of the land/premises for which the application is made : District: GHAZIABAD
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares: NA
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : October, 2008
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other
District: GHAZIABAD
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

Annexure A-10



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29118333

226742/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Date: 10/12/2024

To,

M/s

AL NASIR EXPORTS PVT LTD

Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.),GHAZIABAD,201015

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to AL NASIR EXPORTS PVT LTD located at Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.),GHAZIABAD,201015. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA AL NASIR EXPORTS PVT LTD granted for the period from 01/01/2025 to 31/12/2029 and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|-----------------------------------|----------|-------------------|
| 1 | Slaughtering of Buffaloes | 200 | Numbers/Day |
| 2 | By Product Tallow | 4.0 | Metric Tonnes/Day |
| 3 | By Product MBM | 11 | Metric Tonnes/Day |
| 4 | Frozen Meat by Slaughtering above | 50 | Metric Tonnes/Day |
| 5 | Slaughtering of Goat/Sheep | 100 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|--|
| Domestic | 4.0 KLD | STP | THROUGH STP |
| Industrial | 200 KLD | ETP | TREATED WATER THROUGH ETP TO UTILIZE IN IRRIGATION |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

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prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|----------------|----------------------------------|
| 1 | pH | AS PER E(P) ACT, 1986 AS AMENDED |
| 2 | BOD | AS PER E(P) ACT, 1986 AS AMENDED |
| 3 | COD | AS PER E(P) ACT, 1986 AS AMENDED |
| 4 | TSS | AS PER E(P) ACT, 1986 AS AMENDED |
| 5 | OIL AND GREASE | AS PER E(P) ACT, 1986 AS AMENDED |

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|----------------------------|----------------------------------|
| 1 | pH | AS PER E(P) ACT, 1986 AS AMENDED |
| 2 | BOD (mg/L) | AS PER E(P) ACT, 1986 AS AMENDED |
| 3 | TSS (mg/L) | AS PER E(P) ACT, 1986 AS AMENDED |
| 4 | Fecal Coliform (MPN/100ml) | AS PER E(P) ACT, 1986 AS AMENDED |

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|---|---|----------|--------------------|---|
| 1 | 2 X 6.0 TP/HR BOIER WITH MULTI CYCLONE AND WET SCRUBBER | BIOMASS BRIQUETT ES-12 MT/DAY (AS PER CAQM DIRECTION) | 01 | Particulate Matter | 30 METER ABOVE STACK HEIGHT FROM GROUND LEVEL |

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| | | | | | |
|---|----------------------------|---------------------------------------|------------------|--------------------|--|
| 2 | 2 X 1010 KVA DG SETS | HSD (AS PER CAQM DIRECTIO N) | 02 NO. STACKS | Sulphur Dioxide | AS PER E(P) ACT, 1986 AS AMENDED |
| 3 | 1 X 500 KVA DG SET | HSD (AS PER CAQM DIRECTIO N) | 01 | Sulphur Dioxide | AS PER E(P) ACT, 1986 AS AMENDED |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|---------------|--------------------|--|
| 1 | 01 | Particulate Matter | AS PER E(P) ACT, 1986 AS AMENDED |
| 2 | 03 NO. STACKS | Sulphur Dioxide | AS PER E(P) ACT, 1986 AS AMENDED |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|--------------------|---------------|--------------------|---------------|---------------------|---------------|-----------------|---------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

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General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Slaughtering of Buffaloes - 200 No's/Day, Slaughtering of Goat/Sheep - 100 No's/Day to produce Frozen Meat-50 MT/Day and By Product Tallow-4.0 MT/Day, MBM- 11 MT/Day.
2. Industry must submit the report on 24 compendium point and must comply the same for slaughter house units regularly to the Board.
3. The industry must comply with the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
4. This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P & Ors.) and application No. 19/2018(M.A no.172/2018).
5. The industry shall ensure to comply with the order by Hon'ble Supreme Court in the Writ petition (Civil) no. 309/2003 Laxmi Narayan Modi v/s Union of India and others in the case of Slaughter Houses.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
7. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017

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and will submit the action plan for reduction in water consumption within 3 months.

8. All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.

9. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board by LIMS Portal.

10. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

11. No effluent shall be discharge outside the factory premises in any circumstances.

12. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

13. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

14. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

15. The industry shall install and maintain electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

16. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.

17. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

18. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

19. The industry shall operate as per norms 2 X 6 TPH BOILER with Multi Cyclone Dust Collector and Wet Scrubber with 30 Meter Common Stack Height From Ground Level. Fuel for Boiler is BIOMASS BRIQUETTES- 12 MT/DAY. Unit already Have 2 X 1010 KVA DG SET on RECD based, 1 X 500 KVA DG SET WITH RECD Based and stack height as per norms. Fuel for DG sets is HSD as per required. Only approved Fuel for Boiler and DG set is permitted as per direction given by CAQM.

20. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

21. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.

22. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

23. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining

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- Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
26. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
27. DG sets under 800 KW have been fitted with Dual fuel system (70 %Gas + 30 %Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
28. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
29. The industry shall maintain and operate bio filter properly so that no odour problem is created within premises and outside premises.
30. The industry shall ensure the proper handling and disposal of dung and ingesta.
31. The industry shall install a salt recovery unit at hide preservation section.
32. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after issuing this certificate within one month and on quality basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
33. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
34. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
35. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
36. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
37. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
38. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
39. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
40. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
41. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
42. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and

Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

43. The unit shall submit the audited balance sheet for the current year.

44. The industry shall establish Miyawaki forest inside the factory premises and outside the premises in sufficient area the treated effluent from the ETP shall be used for forestation/irrigation within premises.

45. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcc.com/pdf/Green-Belt-Guidle_160218.pdf.

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**Environmental Engineer,
Incharge Circle-1**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

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**Environmental Engineer,
Incharge Circle-1**



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्राकृतिकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |